BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2

IA 28 of 2020 in C.P.(I.B) No.127/NCLT/AHM/2017

Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.06.2020

Name of the Company: Neesa Leisure Ltd
V/s
Jaipur Development Authority

Section : Section 60(5) of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.				
2.				

ORDER
(through video conferencing)

The matters have been taken on video conferencing. However, due to connectivity problem from the end of NIC, hearing could not be taken up. Hence, the matter is adjourned.

List the matter on 25.06.2020.

MANORAMA KUMARI
(MEMBER JUDICIAL)

Dated this the 12th day of June, 2020